

THE GAUHATI HIGH COURT AT GUWAHATI

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO. HC. VII-79/2022/9319/A

From :- Shri Saptarshi Garg,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, In-charge District & Sessions Judge,
Cachar, Silchar.

Dated Guwahati the 3rd November, 2022.

Sub: **Earned leave.**

Ref:- No. JCD.I/19/22/5540 dated 28.10.2022.

Sir,

With reference to your letter on the subject cited above, I am directed to inform you that Shri Narayan Upadhyaya, Addl. District & Sessions Judge, FTC, Cachar, Silchar has been granted **extension of earned leave till the 1st week of December i.e till 03.12.2022 along with station leave permission till 04.12.2022** (suffixing 04.12.2022), subject to submission of up to date Leave admissibility Report from the office of the Principal Accountant General (A&E) with leave application in prescribed format.

Yours faithfully,

Sd/-

JT. REGISTRAR (VIGILANCE)

Memo **NO. HC. VII-79/2022/9321-9322-9323/A**, dated 3-11-2022

Copy to :

1. The Principal Accountant General (A&E), Assam, Beltola, Guwahati- 29, for information.
2. Shri Narayan Upadhyaya, Addl. District & Sessions Judge, FTC, Cachar, Silchar.
3. ✓ The Project Manager, Gauhati High Court.

JT. REGISTRAR (VIGILANCE)

Pae